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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.773/91

Date of Order: 11.3.1992.

BETWEEN:

Ko~~ka~~ Dasarathi Gupta .. Applicant.

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1. The Secretary, Central Board of Excise & Customs, New Delhi.
2. The Collector of Central Excise, A.P.Hyderabad.
3. Collector of Central Excise, Guntur, Guntur District, A.P. .. Respondents.

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Counsel for the Applicant .. Mr.K.Lakshmi Narasimha
Counsel for the Respondents .. Mr.NR.Devraj, Addl.CGSC.

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CORAM:

Hon'ble Shri R.Balasubramanian, Member (Admn.)

Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.)

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(Order of the Division Bench delivered by
Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.)).

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T. Chandrasekhara Reddy

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This is an application filed under Section 19 of the Administrative Tribunals Act by the applicant herein to direct the respondents to promote the applicant as Inspector of Central Excise with effect from 1990 and to pass such other and further orders that may be deemed fit and proper in the circumstances of the case.

2. This OA had come up for hearing on 9.8.91, As per the orders of the Bench dated 9.8.91 by way of interim relief this Bench had directed the respondents to permit the applicant for the test due to be held on 26.8.1991 or any other subsequent date for the post of Inspector, Central Excise. However, the Bench had directed that the results may be withheld pending the final out-come of this OA.

3. In pursuance of our orders dated 9.8.1991 the applicant had appeared for the test. Mr.K.Lakshmi Narasimha, Advocate for the applicant today made an appeal before this Tribunal to direct the respondents to announce the results of the test, the applicant had appeared. Mr.NR.Devraj, Advocate for the respondents is heard and he conceded it that the respondents have no objection to announce the results of the respondents within the period specified by this Tribunal. In view of this position we direct the respondents to announce the results of the test, the applicant had appeared for the post of Inspector, Central Excise within a month from the date of receipt of this order. In the case the applicant had qualified the said test, We further direct the respondents to consider the applicant for the selection of

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of central excise inspector
said post and also for appointment for the ^{same} ~~said~~ post in
accordance with law. The applicant is aggrieved on account
of the action of the respondents, the applicant is at liberty
to approach this Tribunal afresh in accordance with law.
The OA is disposed of accordingly with the above said
~~orders~~ directions. We make no order as to costs.

R. Balasubramanian

(R. BALASUBRAMANIAN)
Member (Admn.)

T. Chandrasekhara Reddy

(T. CHANDRASEKHARA REDDY)
Member (Judl.)

Dated: 11th March, 1992.

(Dictated in the Open Court)

[Signature]
Dy. Registrar (J)

To

1. The Secretary, Central Board of Excise & Customs, New Delhi.
2. The Collector of Central Excise, A.P. Hyderabad.
3. The Collector of Central Excise, Guntur,
Guntur Dist. A.P.
4. One copy to Mr. K. Lakshmi Narasimha, Advocate
16-11-20/13, Saleemnagar colony, Malakpet, Hyderabad.
5. One copy to Mr. N. R. Devraj, Addl. CGSC. CAT. Hyd.
6. One spare copy.

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. V.C.
THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)
AND
THE HON'BLE MR. T. CHANDRASEKHAR REDDY :
M(JUDL)
AND
THE HON'BLE MR. C. J. ROY : MEMBER (JUDL)

DATED: 11-3-1992

ORDER/JUDGMENT:

Central Administrative Tribunal
DESPATCH
2-4-1992
HYDERABAD BENCH.

R.A.C.A./M.A.No.

in

O.A.No. 773/91
T.A.No. (W.P.No.)

- Admitted and interim directions issued.
- Allowed
- Disposed of with directions.
- Dismissed
- Dismissed as withdrawn
- Dismissed for default.
- M.A. Ordered/ Rejected
- No order as to costs.

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